F. No. 12-66 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal

West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 25/7/17

ID No. 12-66/17

Sh. Pratipal Singh Kalara

pirector, BAZZ HEADGEARS (P) Ltd.

To,

Sh. Pratipal Singh Kalara

Director, BAZZ HEADGEARS (P) Ltd.

H.No. 2 Road Mo. 46-A, Near Arya Sama Mandir

(Central Market) Panjabi Bagh-110026

New Delki

Subject: Information under Right to Information Act 2005.

Sir,

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. _____(@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

(V.P. Pandey)

Central Public Information Officer

0/

CUSIONS, STOISE A SERVICE THE APPELLATE TRIBUNAL NEW DELMINATIONS , NEW DELMINATIONS , 28 JUL 2017

SIGN. (DISPATCH SECTION)

Excise Division Bench

12-66 2017 CPIO ID No.12- /2017

Information sought by information seeker given as below for said RTI.

Point-(A): According to Software record, appeal no. E/1119/2012 has already been transferred from CESTAT Delhi to CESTAT Allahabad in bundle No. 166.

COPY To

Assistant Registrar '
Excise Division Bench

9%

C.P.I.O.

A MINIT

F. No. 12-66 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Subject: Information sought under RTI Act, 2005.

Dated:- 19/7/17
ID No. 12-66/17

Sir/Madam,		
17/7 2005	Please refer to RTI application of Shri /Smt. Prates (copy enclosed) wherein certain oned therein is related to your	on Nodated
forwar provid 22/2 within and reques on 23.	es may be gathered form there ly, for facilitation, CPIOs are no	certain the terms of the terms
•	As above.	(V.P. Pandey)
Copy t		(v.P. Pandey) Central Public Information Officer
Copy (1. A-R. Excure. 2 3 4. Sh. Poutipal Sligh R Director, BAAZHER H.NO-2, RadNO-4, Samaj Mandit pla Punjahi Bugh (We New Delhi-1100	odglass Rut Ltd. 6-A, Mea & Asyg ent Jal Market

CIN No.: U35990DL2005PTC141638 BAAZ HEADGEARS PVT. 2416/1, Guru Nanak Market, illahi Bux Road,(opp. Gali No12, Naiwala) Karol Bagh, New Delhi-110005 Ph.: 4154 8911,85278 34448, 85273 14449 Email: kb@baazeileeale.eem; admin@baazoilseals.com Web: www.baazoilseals.com PPSKaha@gmail-Com ID-12-66/2017 17.07.2017 The Public information afficer, Customs, Excise & Service Tax appellate Tribuhal, Appellate Tribuhal, Appellate Tribuhal, 17 1111 2017 R.K. Puram, west Block-2, New Delhi-66 (Sab: Information under R.T.I. Act. 2165) Ref. Central Excise Apeal No. 1119 of 2012 Ex Commissioner af Customs & Central Excise, Mornut II Braz Heodgewis (P) 4d; Dead Sir Please provide us following information under the R.T.I. Act. 2005. the Current Status of Said appeal.? 1- what is date of or boriod of the case/apeal to be 2- Expedéd 3. At present for upto which period the cases are Cleared ? seply be deat at: PRATIBAL SINCH KALRA Director, BAAZ HEADCLEARS(P) Hd, Thankip you. H. No. 2, Road No. 46-A, News Asya Samaj Minulis & - proxy of Central marker) Knyasi Bagh (west), New Della - 1100026 (balipul Singh Kales) enclosed: Copy of Aprel for AR(E) me) Roster order or 38F 235793 32, Sec. 4, I.I.E, Pant Nagar, Rudrapur City, Dist. U.S. Nagar (U.K.)

IN THE

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL **NEW DELHI**

2012 EX 1119 OF...... CENTRAL EXCISE APPEAL NO ...2010

COMMISSIONER OF CUSTOMS& CENTRAL EXCISE,

MEERUT-II, MEERUT

√s

CA Paride koleon Service Tax Appellate Tribunal 7 MAY 2012

M/s Baaz Head Gears Pvt. Ltd Plot No.32 IIE Pantnagar District building Sing Nagar Uttrakhand U/reg

-	R	E	S	F	o	N	D	Ε	Ν	Ţ

		-RESPONDENT
01	The designation & address of the	Commissioner
	Authority passing the order appealed	(Appeals),Customs & Central.
	against	Excise, Merrut
02	No & date of the order appealed	O-in -A No 26-CE/MRT-
	against .	II/2012 dated :-30-01-2012
03	Date of communication of a copy of the	14.02.2012
	order appealed against	
04		Uttar Pradesh, Customs &
		Central Excise, Division
1	order/decision of assessment/	Rampur
105	penalty/fine was made	
05		Assistant Commissioner,
!	adjudicating authority in cases where	Central Excise, Rampur
	the order appealed against is an order	i
06	to the Commissioner (Appeals)	
06	Address to which notice may be sent	
	to the appellar t	Central Excise (Opposite
	· ·	Shaheed Smarak Delhi
07	Address to which notice may be sent	Road,Meerut) M/s Baaz Head Gears Pvt.
	to the Respondent	Ltd Plot No.32 IIE Pantnagar
	is the respondent	District Udham Singh Nagar
		Uttrakhand (U.P.)
08	Whether the decision or order	
:	appealed against involves any	
:	question having a relation to the value	
1	of the taxable service for purpose of	
	Assessment: finot, difference in tax or	
,	duty involved, or amount of interest or	
0/07/5	penalty, as the case may be	•
8(A)(i)		
	Period of disputed	March, 2010
(ii)	Amount of tax if any demanded for	
(ii)	Amount of tax if any demanded for the period mentioned in item No(i)	NIL ,
	Amount of tax if any demanded for the period mentioned in item No(i). Amount of refund if any claimed for	NIL ,
(ii) (iii)	Amount of tax if any demanded for the period mentioned in item No(i) Amount of refund if any claimed for the period mentioned in item.	NIL ,
(ii) (iii) (iv)	Amount of tax if any demanded for the period mentioned in item No(i) Amount of refund if any claimed for the period mentioned in item.	NIL NO Not Calculated
(ii)	Amount of tax if any demanded for the period mentioned in item No(i) Amount of refund if any claimed for the period mentioned in item.	NIL ,

Assistant Commissioner Central Bacise avision Ramout

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F. No. 12-67 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal

West Block No 2, R.K. Puram, New Delhi-110 066

Dated. $\frac{29}{6}$ ID No. 12-67/17

To,

Ms Mahenia Kalong 1093, SBI Enclave, H3Block Verkasprzi

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. ______ Dt. ______ Dt. ______ from ______ DQ (A) ______ containing ______ is enclosed herewith for your reference please. _______ 0/2gQ

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. _____(@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Central Public Information Officer

F. No. 53(RTI)/ Miscn./CESTAT/ N.D.-2016 Vol.-II Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066 Admn. SECTION

CPIO ID No: 12-67/2017

Date: 16.08.2017

Sub: information sought under RTI Act 2005 - reg.

Sir,

Please refer to the RTI No. DOREV/R/2017/50939 dt. 30-6-2017 of Ms. Mahima Kalra and find point wise reply as under:

1. This office is under the jurisdiction of the Central Government and governed by the reservation policy of Central Government. There is no percentage for creamy and non-creamy layer of SC/ST quota set in the government jobs.

Yours faithfully,

(Bineesh Kumar K. S.)

Dy. Registrar (Admn.)

To:

CPIO CESTAT New Delhi

F. No. 12-67 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated:-<u>~'(/7//구</u> ID No. _/2-67//7

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. DOPEV/R/2017/50939

26/7/17 of Shri /Smt. Mahima Valora under RTI Act

2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before interest within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

Central Public Information Officer

Copy to:

1. _ DR(A)

CUSIONS, FICUSE | FREE | TO THE STORY OF THE 2 8 JUL 2017

4. M8. Mahimakalaza EIGN. (DIS 1093, SBI ENKLAVE, H3BLOCK VIKASPURZ-Necesselli -110018 DNO-12-67/2017

RTI MATTER

F. No. R20011/116/2017-Ad.1C(CESTAT) Government of India

Ministry of Finance Department of Revenue

New Delhi, 13th July, 2017

To

The CPIO, CESTAT, West Block No.2, R.K. Puram, New Delhi – 66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act – reg.

Sir,

I am to refer to an RTI application No. DOREV/R/2017/50939 dated 30.06.17 from Ms. Mahima Kalra, Delhi received in this section on 10.07.17. The same is transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

√S Bhowmick)
Under Secretary to the Government of India/CPIO

Tele: 2309 5359

DRC

RTI REQUEST DE	TAILS (आरटीआई अनु	ररोध विवरण)	
Registration Number (पंजीकरण संख्या) :	DOREV/R/2017/50939	Date of Receipt (प्राप्ति की तारीख) :	30/06/2017
Type of Receipt (रसीद का प्रकार) :	Online Receipt	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	mahima kalra	Gender (लिंग) :	Female
Address (पता) :	1093, ŞBI ENCLAVE, H Pin:110018	3 BLOCK, VIKASPURI	, new delhi,
State (राज्य) :	Delhi	Country (देश) :	India
Phone Number (फोन नंबर) :	+91-9599766033	Mobile Number (मोबाईल नंबर) :	
Email-ID (ईमेल-आईडी) :	mahima9731@gmail.con	า	
Status (स्थिति)(Rural/Urban) :	Urban	Education Status:	
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता)	Indian
Amount Paid (राशि का भुगतान) :	10) (original recipient)	Mode of Payment (भुगतान का प्रकार)	-
Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :	S. Bhomick US(AD.IAN	B)	
Information Sought (जानकारी मांगी):	1. what is the percentage creamy layer of the jobs		
	Print Sav	re Close	

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F. No. 12-68 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 29/8/17
ID No. 12-68/2017

То,	Ch Classin Ah
	Sh. S. Gopenath
	No. 14/20 V.O.C. Nagar Strict Subnathope Chennai 600012
	Chennai 600017

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to vo	our RTI application No.	Dt.
Please refer to yo 28/7//7 and our	ID No. 12-68/17 the	e information received
from DRCA)	containing '	is enclosed herewith
for your reference please.	02 %	rgys

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. ______(@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

(V.P. Pandey)

Central Public Information Officer

oll



F. No. 53(RTI)/ Miscn./CESTAT/ N.D.-2016 Vol.-II Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066 Admn. SECTION

CPIO ID No: 12-68/2017

Date: 16.08.2017

Sub: information sought under RTI Act 2005 - reg.

Sir,

Please refer to the RTI No. nil dt. 28-7-2017 of S. Gopinath and find point wise reply as under:

- 1. a) Shri L. Manohar was drawing a Grade pay of Rs. 4600/- in his parent department when he applied for the post of Assistant Registrar in CESTAT.
- b). On the basis of Bio-data, Experience and other relevant records the Departmental Promotion Committee found the officer eligible and recommended him to the post of Assistant Registrar along with Shri Dinesh Kumar Varma R. and Shri Vinay Kumar Mishra.
- c). Total 06 persons applied for the post of Assistant Registrar and the DPC founded three persons eligible on the basis of Bio-data, Experience and other relevant records.
- 2. The power of sanction of honorarium has been delegated to the Head of the Department.
- 3. No officer in CESTAT, Delhi has been granted any honorarium during the period from 2010 to 2016.
- 4. The question is not clear as to what and which goods/products purchased during 2006 to 2016.
- 5. Does not pertain to this section.
- 6. No goods/products have been purchased under auction.
- 7. Not Applicable.

F. No. <u>12-68</u> / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Subject: Information sought under RTI Act, 2005.

Dated: 01/8/7ID No. 12-68/28/7

Sir/Madam,	
2005/ //	ed Act as
Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application of dated. 28/7/3 CPIO ID No. 12-68/13 forwarded herewith to the you as deemed CPIO with the request provide the correct and para wise information/inspection on or before 14/08/13 directly to the applicant and intimate the undersign within the stipulated time failing which, you will be responsible for deland penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulation 23.05.2013. If the information is not with your section or you, please reply frowhere it may be retrieved, without delay. Note:- RTI application's replies which are related to our benches may be gathered form there by filing RTI applications the directly, for facilitation, CPIOs are nominated at all outer benches separately.	lo. is to ore ed ay ner ed om
Encl: As above. (V.P. Pandey)	
Central Public Information Offic	er
1. DR(A)	
2	
No. 14/20 V.O.C. Nago SIGN. (DISPATCH SECTION)	DNY)
5h Street, Pulianth upe	
Chennal - 6000012	
600012	

- 4
 - 8. The question is vague. The purchase committee of CESTAT, Delhi consists of 3 members.
 - 9. No person has received any honorarium for their overtime work.
 - 10. This is a statement made by the applicant which need not be answered as per RTI Act. However, it is to inform that the Bio-metric machines are installed as per the directions from the Government.
 - 11. Does not pertain to this section.
 - 12. The question is neither specific nor clear as the details of contract laborers of which bench are required. The copies of details of salary and record of leave of persons employed on contract basis can be furnished on payment of fee.
 - 13. As per the Central Government orders amended time to time the HOO is competent to sanction uniform/umbrella etc. as per the requirement of the tropical whether of the State/City wherein the office is situated.
 - 14. The question is vague and not clear as to copies of what type of bills/vouchers of which bench is required from 2005 2016.

15.

- i) Transfer has been done on public interest.
- ii) The statements of the applicant need no answer as per the RTI Act.
- iii) The statements of the applicant need no answer as per the RTI Act.
- iv) This Department has no policy to transfer only officials belong to reserved community.
- v) Not applicable.

Yours faithfully,

(Bineesh Kumar K. S.)

Dy. Registrar (Admn.)

To: CPIO CESTAT New Delhi

Per 20/18/17

25/07/17

29-7-17 Rosystyw

From,

S. Gopinath MTS No. 14/20, V.O.C.Nagar 5h Street, Pulianthope, Chennai – 600 012. 671/Rel 12.

To,

10- 12-68/2017

The Central Public Information Officer,

Customs Excise and Service Tax Appellate Tribunal,

West Block,

No. 2. R.K.Puram,

New Delhi

Sir,

Sub: Information sought for under Section 6(1) of the Right to Information Act, 2005 — Reg.

Please furnish information to the following queries:

Query No. 1 (a). What was the grade pay of Shri. L. Manohar, Assistant Registrar, CESTAT, when he applied for the post of Assistant Registrar, CESTAT, Chennai?

1(b) What were the reasons for granting appointment to Shri. Manohar without promoting to the next grade of pay but he was appointed two stages beyond he was entitled to?

(1(c) Please furnish the details of number of persons who have applied for the post of Assistant Registrar and reasons for non-eligibility of them.

Query No. 2. Please furnish the information about the power to sanction Honorarium. Whether the power has been given to the Head of the Department or its Members.

Query No. 3. Please furnish the information that how many persons have been awarded with Honorarium and remuneration of temporary employees from the year 2010 to 2016.

Query No. 4. Please tell us the information for the list of goods/products purchased from the year 2005 to 2016.

DR(A)

Query No. 5. How many computers were purchased for the CESTAT, Chennai from the year 2005 to 2016? How many of the employees have purchased the computers? Please furnish the same with documents.

Query No. 6. Please furnish the list of goods/products have been purchased under auction?

Query No.7. If the goods/products are purchased by auction, please inform the method of advertising carried out by CESTAT and also inform the newspaper where the advertisement for the said auctions is advertised.

Query No. 8. How many members have been participated for the purchase committee? Please furnish the details of same with copies of approval if any for purchasing the goods.

Query No. 9. Please furnish the details of person who were all received the honorarium for their overtime work and how it were dispersed?

Query No. 10. Bio metric System have been brought to the CESTAT, Chennai during the tenure of present Registrar worked in Chennai, as Deputy Registrar. Please inform the reason what necessitated purchasing again Bio Metric System to the CESTAT, Chennai?

Query No. 11. Please furnish the footage/printouts of the Bio-Metric System from the day it was introduced to the CESTAT, Chennai.

Query No.12. Please furnish the details of number of contract labourers, details of their salary and the records of leave availed by them during their tenure from the year 2005-2016.

Query No. 13. Please furnish the name of the designated officer/Competent Person to sanction rain coat to the CESTAT employee. Please furnish the designation of the Officer/employee to whom the said rain coat will be supplied.

Queries No. 14. Please furnish the copies of all Miscellaneous Bills, Vouchers from the year 2005 -2016.

Queries No. 15. With reference to the above subject, I am to request you to furnish the following information:

(i) The grounds on which I have been transferred;

- (ii) In my transfer order it has been mentioned as Public Interest. I have to state that I am only an MTS and is attending to the Officers and Staff and attending to Despatch Section and any other works assigned to me by my superiors. I have no dealing with the Public and hence I request you to furnish the reasons for my transfer on Public Interest;
- (iii) What is the policy for retaining the officials on promotion in the same office and to transfer the lowest cadre of service viz: MTS to other Regions, which shall only create double establishment and an MTS cannot afford to maintain double establishments;
- (iv) Is it the policy of this Ministry / Department to transfer only the officials belonging to reserved community?
- (v) If reply to (iv) above is "YES" then who is the nodal officer for redressal of grievances of SC/ST staff.
- (vi) The above may kindly be intimated me under RTI Please. For your kind reference please.

Postal order for Rs. 10/- is enclosed for payment of fee under Right to Information Act, 2005.

P.O. NO. 25F, 679201

Yours faithfully

S. Grapinos H

(MTE)

CUESTAT, CL - 6.

K.S.Jain

27, IAS OFFICER'S COLONY, 16TH MAIN, 5TH CROSS, TM LAYOUT, II ND STAGE, BANGALORE - 5600 76. Mobile 093412 85231 Email ID ksjaino6@gmail.com

Ref: J5/341/2017-18

Date: 19.08.2017

1st Appellate Authority Sri Vikas, Central Board of Excise & Customs, Parliament Street, North Block, New Delhi – 110 001.

Sub: Your order in appeal No. 149/233/2015-ST dated 03.08.2017.

Dear Sir,

I refer to the above & thank you for the same. On 3rd page you have written that my letter dated 15.07.2017 was received by you on 01.08.2017. However, as per courier it has been received on 17.07.2017. Please check up & give us correct position since in case of delay, the courier will not be paid.

Thanking you,

Yours faithfully,

K.S. Jain

Enclosed POD

CC: Central Public Information Officer,
Customs Excise and Service Tax Appellate Tribunal,
West Block No 2, R.K.Puram,
New Delhi – 110 001.

Help on file .

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The one

I thank you for you letter No. F.No.12-69/CESTAT/CPIO-ND/VPP/2017 dated 11.08.2017. In this you have referred my RTI application dated 31.07.2017. Please note that I have not made any RTI application dated 31.07.2017 & request you to send me correct reference Number & date. \

F. No. <u>L-69</u>/ CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 11/8/17
ID No. 12-69/12

Γο,	
	Sh. K.S. Jain
	27 TAS afficers Colony, 5th BC2085 16th Main BTM Lagrout Dind Stage Bangalor - 56 0076
	16th Main BTM Layout In Stage
	Bangalore - 56 0076

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No.	d.000000000000000000000000000000000000	Dt.
Please refer to your RTI application No. $31/7/12$ and our ID No. $12-69/12$ the	information	received
from To I/c(entral) containing of far your reference please. Pegah	is enclosed	herewith
for your reference please. Regard 01 fax	90	

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

(V.P. Pandey) Central Public Information Officer

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A C AUG 2017

FIGN. (DIERAS CH SECTION)

Sub: Information sought under the RTI Act 2005 ---- reg.

Please refer to note dated 01/08/2017 of CPIO issued vide F.No.12-69/CESTAT/CPIO-ND/VPP/2017. The point wise reply to information sought by the applicant is as under:-

- Reply to (1): Different Units of the assessee need not file separate appeal. Only one appeal by the assessee in respect of an impugned order would suffice.
 - (2). As envisaged Under Rule 6A of the CESTAT (Procedure) Rules 1982, only one appeal would suffice irrespective of the number of the SCNs covered by the impugned order. A common impugned order with multiple numbers also would require a single appeal to be filed by the appellant. However,-if the Impugned order is in respect of more then one persons, each aggrieved person will be required to file a separate appeal.

Technical Officer.

To,
Sh. V.P. Pandey,
CPIO/Asstt. Registrar, CESTAT, New Delhi.

This received through ministry, the deemed cpio mentioned the rule position here, but for such questions, nules may be tred and legal advice from from the Ld. Advocates/ legal advice is allowed under the

RTI Act.

1 CP 10 - 8-17

F. No. 12-60 / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated: 01/08/17ID No. 12-69/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,
Please refer to RTI application No. \(\frac{\frac{15}{041\text{2017-10}}{2017-10} \) dated \(\frac{31/7/7}{2005} \) of Shri /Smt. \(\frac{\frac{15}{5}}{5} \) \(\frac{15}{5} \) under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.
Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No.
Encl: As above. (V.P. Pandey) Central Public Information Officer
Copy to:
2 T. D. (C.R)
4. Sh. K.S. Jaen 27 IPS OFFICERS COLONY SEB CROSS, Kth MAIN PTXD / DYDUT TENDESTAGE 12 MILLION
BTXN LAYOUT TINDSTAGE 10 AUG 2017
BANGALORE -56 0076 CON TOWN TOWN TO SEATTCH SECTION

ID-12-60/2017



OFFICE OF THE CHIEF COMMISSIONER (AR) CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL WEST BLOCK NO. 2, R. K. PURAM, NEW DELHI.

F. No. 103/16/DR/RTI/2017 /37/

Date: 27.07.2017

To

Shri K.S. Jain 27, IAS Officers Colony, 5th B Cross, 16th Main, BTM Layout, II nd Stage, Bangalore, Pin- 560076. Mob:- 9341264411

Sub: RTI Application dated 02.05.2017 filed under Section 6(3) of the RTI Act, 2005.

Dear Sir,

Please refer to your RTI Application dated 02.05.2017 filed under Section 6(3) of the RTI Act, 2005, in respect of RTI Ref No. J5/041/2017-18.

In this connection, it is informed that the above information asked for by you does not pertain to this office. This particular information relates to Customs, Excise & Service Tax Appellate Tribunal (Procedure) Rules, 1982, for which necessary information may be obtained from the Competent Authority, i.e. CPIO, Customs, Excise & Service Tax Appellate Tribunal, West Block-2, R.K. Puram, New Delhi - 110066. A copy of your application is forwarded to the above said authority for providing necessary information to you.

However, a photocopy of the latest Edition of the above said Rules is enclosed herewith for the sake of your convenience.

If you are not satisfied with the reply, you may file an appeal before 1st Appellate Authority, whose address is furnished hereunder:

Shri Ubhap Sengraj, 1st Appellate Authority, O/o the Chief Commissioner (AR), CESTAT, R.K. Puram, New Delhi.

Yours faithfully,

Encl: As above.

(Sh. Shrawan Kumar Bansal) CPIO

Copy forwarded to the CPIO, Customs, Excise & Service Tax Appellate Tribunal, West Block-2, R.K. Puram, New Delhi – 110066 for information and necessary action piease.

(Sh. Shrawan Kumar Bansal) CPIO

F.No.402/15/2017-Cus III

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise & Customs)

08th June, 2017 North Block, New Delhi

To

The CPIO, O/o Chief Commissioner (AR), Customs, Excise & Service Tax Appellate Tribunal, West Block No.2, Wing-2, R.K.Puram, New Delhi-110 022

Subject: Transfer of RTI application of Shri K. S. Jain under Sec. 6(3) of RTI Act, 2005.

Sir/Madam,

Please find enclosed RTI application of Shri K.S. Jain Ref. No. Ref:/15/041/2017-18 dated 02.05.2017 received in this Section on 29.05.2017 transferred from OSD (Legal)/CPIO Legal Cell RTI Cell vide their F.No.257/60/2015-CX.8A dated 19.05.2017 on above subject.

2. The application is being transferred under Sec. 6(3) of RTI Act, 2005 as it closely pertains to your office. You are requested to furnish information, if available, directly to the applicant.

Yours faithfully,

Encl: As above.

(B. Koninoujam) ary/CPIO (Cus. III)

Under Secretary/CPIO (Cus. III)

Copy for information to: Shri K.S. Jain, #27, IAS Officers Colony, 5th B Cross, 16th Main, BTM Layout, II nd. Stage, Bangalore – 560 076

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Sovermient of maia Ministry of Finance Department of Revenue Central Board of Excise & Customs (Legal Cell)

'C' Wing, 5th Floor, HUDCO-VISHALA Building Bhikaji Cama Place, R.K. Puram. New Delhi-66: dated 19.05.2017.

OFFICE MEMORANDUM

Please refer to the RTI application under Ref: J5/041/2017-18 dated 02.05.2017 forwarded through letter dated 15.05.2017 vide FTS 462505/2017-RTI Cell

2. In this regard it is to say that the matter pertains to Policy wings of the CBEC. Hence the application is hereby transferred under section 6(3) of the RTI Act, 2005 for further necessary action at your end.

Encl: As above

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✓ US/CPIO-Customs, US/CPIO-Central Excise, US/CPIO-Service Tax Central Board of Excise and Customs Department of Revenue North Block New Delhi

Copy for information to:

- 1. Section Officer (RTI Cell), Department of Revenue, Ministry of Finance, North Block, Delhi, with respect to the above FTS dated 15.05.2017
- 2. (By Speed Post) Shri K.S. Jain, #27, IAS Officers Colony, 5th B Cross, 16th Main, BTM Layout, II ND Stage, Bangalore - 560 076

(Anish Gupta) OSD (Legal)/CPIO 011 26177514

FTS 462505 /2017-RTI CELL

Government of India Ministry of Finance Department of Revenue RTI CELL

Dated2017
Indian Postal Order/Demand Draft No./Che que no. 406 144680 Rs. 10 is/are retained. Please take action as per the provision of RTI Act, 2005
2. The RTI application/Appeal is being transferred/forwarded to the <u>US (Lo-EB) logal</u> after going through the Allocation of Business Rules of the Government of India/Induction material of the Department of Revenue.
Section Officer(RTI Cell) Tele No-23095368

CPIO/Under Secretary Department of Revenue

Ref: J5/ 041/2017-18

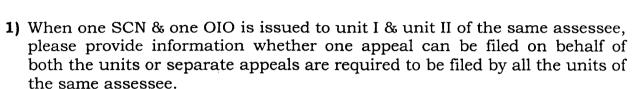
Dt: 02/05/2017

Central Public Information Officer, Central Board of Excise & Customs, North Block, Parliament Street, New Delhi – 110 001.

Sub: Information required under RTI Act 2005.

Dear Sir,

Under RTI Act 2005, I want the following information.



2) When two SCNs are issued and one OIO is issued against both SCN's with two OIO Nos, information is required whether one joint appeal can be made or two appeals are required to be made.

A fee of Rs 10/- paid by postal order No. 40F 147680 favoring 'Central Board of Excise & Customs', payable at 'New Delhi', is enclosed.

This is to certify that I, K.S.Jain, is a citizen of India.

I state that the information sought does not fall with the restriction contained in section 8 and 9 of RTI Act 2005 and to the best of my knowledge, it pertains to your office.

It is requested that while replying, mention my letter No. and date and also name and address of 1st Appellate Authority.

Thanking you,

Yours faithfully,

K.S.Jain

Encl: As above.

relevant form and shall be presented by the appellant in person or by an agent to the concerned officer, or sent by registered post addressed to the concerned officer:

Provided that the appellant may, in case of urgency or for other sufficient reason, present or send the appeal to the concerned officer of the Bench nearest to him, even though the matter relates to a different Bench; and in such a case the officer receiving the appeal shall, as soon as may be, forward it to the concerned officer of the appropriate Bench.

(2) A memorandum of appeal sent by post under sub-rule (1) shall be deemed to have been presented to the concerned officer on the date on which it is received in the office of the concerned officer.

Explanation. — (1) For purposes of this rule, "form" means a form prescribed for the purpose of presenting an appeal under the Customs (Appeals) Rules, 1982, or the Central Excise Rules, 1944, or, as the case may be, the Gold (Control) Appeal Rules, 1982.

- (2) In this rule, "concerned officer" in relation to a Bench means the Registrar, Assistant Registrar or any other officer authorised to receive appeals falling within the jurisdiction of that Bench as defined by the President from time to time.]
- RULE ¹[6A. The number of appeals to be filed. Notwithstanding the number of show cause notices, price lists, classification lists, bills of entry, shipping bills, refund claims/demands, letters or declarations dealt with in the decision or order appealed against, it shall suffice for purposes of these rules that the appellant files one Memorandum of Appeal against the order or decision of the authority below, along with such number of copies thereof as provided in rule 9.
- Explanation. (1) In a case where the impugned order-in-appeal has been passed with reference to more than one orders-in-original, the Memoranda of Appeal filed as per Rule 6 shall be as many as the number of the orders-in-original to which the case relates in so far as the appellant is concerned.
- (2) In case an impugned order is in respect of more than one persons, each aggrieved person will be required to file a separate appeal (and common appeals or joint appeals shall not be entertained).]
- RULE 7. Date of presentation of appeals. The Registrar or, as the case may be, the officer authorised by him under rule 6, shall endorse on every memorandum of appeal the date on which it is presented or deemed to have been presented under that rule and shall sign the endorsement.
- RULE 8. Contents of a memorandum of appeal. $^2[(1)]$ Every Memorandum of Appeal shall set forth concisely and under distinct heads, the grounds of appeal and such grounds shall be numbered consecutively and shall be typed in double space of the paper.
- (2) Every memorandum of appeal, cross-objections, reference applications, stay applications or any other miscellaneous applications shall be typed neatly in double spacing on the fool-scape paper and the same shall be duly paged, indexed and tagged firmly with each paper book put in a separate folder.]
- ³[(3) Every memorandum of appeal/application/Cross-objection shall be signed and verified by the appellant/applicant/respondent or the Principal Officer duly authorised to sign Memorandum of appeal/application/Cross-objection. The appellant/applicant/respondent or the Consultant or Advocate retained by them shall certify as true the documents produced before the Tribunal.]
- RULE 4[9. What to accompany memorandum of appeal? (1) Every Memorandum of appeal required to heard by a two-Member Bench shall be filed in quadruplicate and shall be accompanied by four copies, one of which shall be a certified copy of the order appealed against in the case of an appeal against the original order passed by the Additional Commissioner or 5[Principal Commissioner or Commissioner] of Excise or Customs and where such an order has been passed in appeal or revision, four copies (one of which shall be a certified copy) of the order passed in appeal or in revision and four copies of the order of the original authority.

Explanation. — "Copy" for the purpose of this Rule shall mean a true copy certified by the appellant or appellant's representative to be a true copy.

(2) In an appeal filed under the direction of the Collector or the Administrator or the Central Board of Excise and Customs, one of the copies of the order appealed against shall be an attested copy instead of a certified copy.

¹ Inserted by CEGAT Notification No. 1/CEGAT/99, dated 13-5-1999.

² Substituted by CEGAT Notification No. 6/95, dated 4-9-1995.

³ Substituted by CEGAT Notification No. 10/95, dated 1-12-1995.

⁴ Substituted by CEGAT Order dated 28-8-1996.

⁵ $\,$ Substituted (w.e.f. 6-8-2014) by s. 95 of the Finance (No. 2) Act, 2014 (25 of 2014). EMN